The Mizoram (Restriction on use of Transferred Lands) (Amendment) Bill, 2023
THE MIZORAM (RESTRICTION ON USE OF TRANSFERRED LANDS)

(AMENDMENT) BILL, 2023

(Bill No………….. of 2023)

A

BILL

Further to amend the Mizoram (Restriction on use of Transferred Lands) Act, 2002.

Be it enacted by the Legislative Assembly of Mizoram in the Seventy fourth Year of the Republic of India as follows:-

1. Short title, extent and commencement:

(1) This Act may be called the Mizoram (Restriction on use of Transferred Lands) (Amendment) Act, 2023.

(2) It extends to the whole of Mizoram.

(3) It shall come into force on the date of publication in the Official Gazette.

2. Amendment of the section 7.-

Section 7 of the Mizoram (Restriction on use of Transferred Lands) Act, 2002 shall be substituted as follows, namely:-

"7. PENALTY FOR CONTRAVENTION OF THE PROVISIONS OF THIS ACT.

Whoever contravenes or abets the contravention of the provisions of section 4 or section 5 of this Act, shall be punishable with monetary fine which may amount to `5,000/- (Rupees Five thousand only), and in the case of a continuing contravention, with an additional fine which may extend to five hundred rupees for everyday during which such contravention continues."

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FINANCIAL MEMORANDUM

The proposed 'the Mizoram (Restriction on use of Transferred Lands) (Amendment) Bill, 2023 does not involve any recurring or non-recurring expenditure of the Consolidated fund of the State.

Dated: Aizawl,
The ____ January, 2023

(LALRUATKIMA)
Minister,
Land Revenue & Settlement Department,
Government of Mizoram
STATEMENT OF OBJECTS AND REASONS

The penalty of imprisonment which extends up to 3 (three) months for contravention of certain sections of the Mizoram (Restriction on use of Transferred Lands) Act, 2002 seems redundant as the Act itself has provisions for eviction of trespassers on the transferred lands mentioned in the Act, i.e., all land vacated by the Assam Rifles in and around Aizawl.

However, in order to protect the land from the menace, monetary fine of '5,000/- (Rupees Five thousand only) is still proposed which may also contribute in revenue collection of the Government.

The Bill seeks to achieve the above objectives.

Dated Aizawl, The ____ January, 2023

(LALRUATKIMA)
Minister,
Land Revenue & Settlement Department,
Government of Mizoram.
MEMORANDUM ON DELEGATED LEGISLATION

There is no delegation of legislative powers in the proposed Bill.

Dated: Aizawl,
The ___ January, 2023

(LALRUATKIMA)
Minister,
Land Revenue & Settlement Department,
Govt. of Mizoram.